

- (iv) Import of substantial quantities of soyabean oil have been arranged from the U. S. A. under P. L. 480 and from U. S. A. as well as other sources as commercial purchases.

(f) Sale of vanaspati in Delhi is being regulated under the Delhi Hydrogenated Vegetable Oil Dealers Licensing Order, 1966. Necessary action is being taken in the event of violation of the provisions of the said order.

The Government of Maharashtra have made permanent arrangements with the manufacturers for distribution of 140 tonnes of vanaspati in the city by Cooperatives every month. Steps have been taken to see that wholesalers and retailers comply with the relevant order issued by the State Government to check hoarding and blackmarketing.

**Construction of Staff Quarters for
Divisional Superintendent's Office
Of Keonghar Garh Post
Office**

6390. SHRI G. C. NAIK: Will the minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Divisional Superintendent's Office of Keonghar Garh Post Office have no staff quarters;

(b) whether there is any plan of putting up the staff quarters; and

(c) if so, when the staff quarters are likely to be put up ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): (a) Yes, Sir. No staff quarters are available at present at Keonghar-garh for the staff of Divisional Office and Post Office.

(b) Yes, Sir.

(c) Sanction for purchase of land measuring 1.10 acres was issued on 19.2.1969. Requisite funds have been placed at the disposal of the Collector, Keonjhar-garh. Efforts are being made to take the possession of the land, as early as possible. Action for construction of quarters will be taken when the site has been acquired and subject to availability of funds.

National Film Archive in Delhi

6391. SHRI RAJ DEO SINGH: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) Whether Government are considering it worthwhile to establish a National Film Archive in Delhi;

(b) if so, whether for preservation of important and historical films sufficient provision will be made for resources and competent staff to give to the films the necessary technical and chemical care; and

(c) if reply to Part (a) be in the negative, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL): (a) No, Sir.

(b) Does not arise.

(c) It is not considered necessary to have a Film Archive in Delhi as Government have already set up a National Film Archive of India at Poona in February, 1964 to acquire and preserve national and international cinema, to undertake film classification, documentation and research and to encourage film study and spread of film culture.

Dandakaranya Project

6392. SHRI HUKUM CHAND KACHWAI :
SHRI RAM GOPAL SHALWALE :
SHRI SHRI GOPAL SABOO :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) how many Public-Accounts Committee objections were received during 1968 to 1971 in respect of Dandakaranya Project, how many were complied with and how many were not replied to and which Officer is responsible;

(b) how many industries on long-term basis and yearly-basis were set up in Dandakaranya Project from inception till date and how many of them were closed and whether the machineries accessories, tools were sold; if so, what were the purchase and sale prices;

(c) how many electric-driven machineries were purchased for the industries not set up